

NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/01/2018 AT 10:30 AM

PRESENT: SHRI Ch. MOHD SI	HARIEF TARIQ, MEMBER-JUDICIA	AL
APPLICATION NUMBER	: IA/2342017 IN	
PETITION NUMBER	: CP/468/IB/CB/2017	
NAME OF THE PETITIONER(S)	: K. KUPPUSAMY & 1	
NAME OF THE RESPONDENT(S)	: STATE BANK OF INDIA & 2 ORS TEXTILES)	
UNDER SECTION	: SEC 10	
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHOM	
1. S.R. Rajagopal Rohan Rajasekaran Preethi S. Arasin	coursel for Applicants	A read
Chirag Gupta	,	
RAMESH.	Counsel fol R,	V.M. asold
V.N. MARTHIK,		
(for famalingon & Alberates)		
CV RAVIKUMAR RY	Coursel for Respondent CD	Ralaren

CA/232/15/2017 in CP/468/15/CB/2017

14)

ORDER

Counsel for RP present. Counsel for Corporate Debtor present. Counsel for Financial Creditor also present. Heard. Counsel for the Financial Creditor prayed for time for filing the counter. The counter may be filed before next date of hearing. During the course of hearing, Counsel for the Corporate Debtor submitted that there is possibility of revival of the business of the Corporate Debtor and hopefully better plans can be presented before the Committee of Creditors. Counsel for RP has submitted that looking to the present situation, viable plan is not possible. However, he did agree that in case any Applicant(s) approaches him, he will share the necessary information and co-operate in order to get the plan prepared for presenting before CoC. Keeping in view the submissions made, the IRP is directed to render helping hand to the Applicant(s), who may be interested to propose plan(s) for revival of the business of the Corporate Debtor. Put up for further hearing on 10.01.2018 at 10.30 A.M.

(CH. MOHD SHARIEF TARIQ) MEMBER (JUDICIAL)

ghk